MINISTRY OF LAW AND JUSTICE  
(Legislative Department)  

New Delhi, the 2nd March, 2019/Phalgun 11, 1940 (Saka)  

THE SPECIAL ECONOMIC ZONES (AMENDMENT) ORDINANCE, 2019  
No. 12 of 2019  

Promulgated by the President in the Seventieth Year of the Republic of India.

An Ordinance further to amend the Special Economic Zones Act, 2005.

WHEREAS Parliament is not in session and the President is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 123 of the Constitution, the President is pleased to promulgate the following Ordinance:

1.(1) This Ordinance may be called the Special Economic Zones (Amendment) Ordinance, 2019.

(2) It shall come into force at once.
2. In section 2 of the Special Economic Zones Act, 2005, in clause (v)—

(i) after the words "local authority", the words "or trust or any entity as may be notified by the Central Government" shall be inserted;

(ii) for the words "authority or company", the words "authority, company, trust or entity" shall be substituted.

RAM NATH KOVIND,
President.

DR. G. NARAYANA RAJU,
Secretary to the Govt. of India.